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**(Through Video Conference)**

**16.04.2021**  
*Item no. 2 & 3*  
*Dd/aloke*

**WPA (P) 119 of 2021**

**Aminuddin Khan**  
**Vs.**  
**Union of India & Ors.**  
**with**  
**WPA (P) 121 of 2021**  
**Siraj Mir**  
**Vs.**  
**The Union of India & Ors.**

*Mr. Bikash Ranjan Bhattacharya, ld. sr. adv.*  
*Mr. Rabi Sankar Chattopadhyay, adv.*  
*Mr. Uday Sankar Chattopadhyay, adv.*  
*Mr. Sayan Chattopadhyay, adv.*  
*Mr. Pronoy Basak, adv.*  
*Mr. Aminuddin Khan, adv.*  
*Mr. Subhendu Datta, adv.*  
*... .. For the Petitioner in WPA (P) 119 of 2021*

*Mr. Bikash Ranjan Bhattacharya, ld. sr. adv.*  
*Mr. Firdous Samim, adv.*  
*Ms. Gopa Biswas, adv.*  
*... For the Petitioner in WPA (P) 121 of 2021*

*Mr. Y. J. Dastoor, ld. ASG*  
*Mr. Phiroze Edulji, adv.*  
*Ms. Amrita Pandey, adv.*  
*... ..For the UOI*

*Mr. Kishore Dutta, ld. AG*  
*... ..For the State*

*Mr. Dipayan Choudhury, adv.*  
*Mr. Suvradal Choudhury, adv.*  
*Ms. Priyanka Chowdhury, adv.*  
*.. ...For the Election Commission of India*

These writ petitions are instituted touching upon incidents which have resulted in the death of four persons. The allegation is that it is the result of police firing in the course of electioneering. Whatever it may

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instance of an officer of the CISF and another at the instance of an individual and that both those FIRs have been proceeded with for investigation and now investigation is being carried on by the CID of the State of West Bengal. We record these submissions. We expect a statement to be placed on record by the CID as to the progress of the investigation by the next date of hearing.

The office of learned Advocate General will instruct the investigator concerned in this regard since we do not see any CID or any particular officer of CID in the array of respondents.

Let the matter be posted on **5<sup>th</sup> May, 2021**.

**[Thottathil B. Radhakrishnan, C.J]**

**[Arijit Banerjee, J.]**